

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 102
IB-1138/ND/2020

IN THE MATTER OF:
M/s. Nike India Pvt. Ltd.

...PETITIONER

Vs.

M/s. Enkay Brand Distribution Pvt. Ltd.

...RESPONDENT

Section
Under Section 9 of IBC

Order delivered on 08.01.2021
(Virtual Hearing)

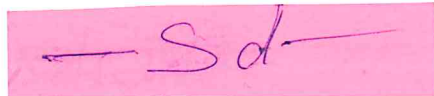
Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Ashish Kothari, Mr. Naqeeb
Nawab, Mr. Himanshu Deora, Mr.
Raghav Vig, Advocates.

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the counsel for the operational creditor.
Perused the paper book. Ld. counsel for the operational creditor is directed to
take steps to get a short affidavit filed by his client in compliance of Section 9
(3) (c) and the said affidavit may be filed within a week. Post the matter to 10th
February, 2021.



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)